

percent of the Banks advances to agricultural Sector are overdue and if so, the steps that are being taken by Corporation to recover these debts ?

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN) : (a) The present financial resources of the Credit Guarantee Corporation of India Ltd. amount to Rs. 245.92 lakhs, as per details given below :

	Rs. in lakhs
(1) Paid-up capital	200.00
(2) Reserves (excluding provisions)	4.09
(c) Gross Income since 1.1.72.	41.83
TOTAL	245.92

(b) The Corporation's accounting year ended on 31st December, 1971. Its gross income for 1971 aggregated Rs. 15.02 lakhs. The net profit after meeting expenses and providing for taxes and depreciation amounted Rs. 4.09 lakhs.

(c) In relation to over-due accounts the Corporation comes into the picture only at a stage when the financial institution concerned invokes the guarantee clause and thus the Corporation does not have comprehensive information regarding over-dues. However, on the basis of the information collected by the Reserve Bank, on June 30, 1971 over-dues in respect of public sector banks' advances to agriculture were roughly 40 percent of the demand. Within this overall picture, the position differed from bank to bank. It is also necessary to point out that over-dues include even casual defaults which may have been cleared subsequently as also defaults on account of natural calamities and other unforeseen circumstances beyond the borrower's control, which may be eligible for rephasing or other adjustments. With a view to ensuring timely recovery and proper utilisation of loans, the banks have been advised to build up the necessary supervisory machinery, and some of the banks have posted technical staff to look after lending and recovery of agricultural advances.

राष्ट्रीयकृत बैंकों के स्थायी निदेशक मण्डल का गठन

125. श्रीमती लक्ष्मी कुमारी चंडावत : क्या वित्त मंत्री यह बताने की कृपा

करेंगे कि :

(क) क्या सरकार ने राष्ट्रीयकृत बैंकों के स्थायी निदेशक मण्डल के गठन के सम्बन्ध में कोई निर्णय कर लिया है ; यदि हाँ, तो उसका व्यौरा क्या है ; और

(ख) मण्डलों में विभिन्न वर्गों और जमाकर्ताओं के प्रतिनिधियों को मनोनीत करने की कौन सी कसौटी रखी गई है ?

†[CONSTITUTION OF PERMANENT BOARD OF DIRECTORS OF THE NATIONALISED BANKS

125. SHRIMATI LAKSHMI KUMARI CHUNDAWAT : Will the Minister of FINANCE be pleased to state :

(a) whether Government have taken any decision on the constitution of a permanent Board of Directors of the nationalised banks ; if so, the details thereof ; and

(b) what is the criterion for nominating representatives of various sections and the depositors on the Boards ?]

वित्त मंत्री (श्री य० ब० चव्हाण) : (क) बैंककारी कम्पनियों (उपक्रमों का अर्जन और अन्तरण) अधिनियम 1970 की धारा-7 के अन्तर्गत 18 जुलाई, 1970 को गठित राष्ट्रीयकृत बैंकों के प्रथम निदेशक मंडल कार्य कर रहे हैं। राष्ट्रीयकृत बैंक (प्रबन्ध और प्रकीर्ण उपबन्ध) योजना 1970 के खंड 3 के अनुसार नए निदेशक मंडलों का गठन शीघ्र ही किये जाने की आशा है।

(ख) निदेशक मंडलों में, जमाकर्ताओं सहित विभिन्न वर्गों के प्रतिनिधियों को मनोनीत करने की कसौटियाँ, राष्ट्रीयकृत बैंक (प्रबन्ध और प्रकीर्ण उपबन्ध) योजना 1970 के खण्ड 3 के साथ पठित बैंककारी कंपनियों (उपक्रमों का अर्जन और अन्तरण) अधिनियम 1970 की धारा 9 (3) से दी गई है।

†[THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN) : (a) The first Boards of Directors of the nationalised banks constituted on 18th July, 1970 under section 7 of the Banking Companies (Acquisition and Transfer of Undertakings) Act 1970, have been func-

†[] English translation.

tioning. The new Boards of Directors in accordance with clause 3 of the Nationalised Banks (Management and Miscellaneous Provisions) Scheme 1970 are expected to be constituted shortly.

(b) The criteria for nominating representatives of various sections, including the depositors, on the new Boards of Directors, have been laid down in section 9 (3) of the Banking Companies (Acquisition and Transfer of Undertakings) Act 1970 read with clause 3 of the Nationalised Banks (Management and Miscellaneous Provisions) Scheme, 1970.]

विभिन्न कम्पनियों में लगी विदेशी पूंजी

126. श्री ना० कु० शेजवलकर :

श्री मान सिंह वर्मा :

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) भारत में प्रत्येक कम्पनी में किस-किस देश की कितनी कितनी विदेशी पूंजी लगी है ; और

(ख) कौन-कौन सी कम्पनियां प्रभावी रूप से विदेशी नियंत्रण में हैं ?

†[FOREIGN CAPITAL INVESTED IN DIFFERENT COMPANIES

126. SHRI N. K. SHEJWALKAR :
SHRI MAN SINGH VARMA :

Will the Minister of FINANCE be pleased to state :

(a) the amount of foreign capital invested countrywise in each company in India ; and

(b) the names of the companies which are predominantly under foreign control ?]

वित्त मंत्री (श्री य० ब० चव्हाण) : (क) मांगी गई सूचना संकलित रूप में तत्काल उपलब्ध नहीं है।

(ख) कम्पनी कार्य विभाग ने अपने प्रकाशन "भारत में कार्य कर रही विदेशी कम्पनियों की शाखाएं और सहायक कम्पनियों (ब्रांचेज एण्ड सब्सिडियरीज आफ फारेन

कम्पनीज ऑपरेटिंग इन इण्डिया)" के परिशिष्ट ख में, जो "जर्नल आफ कम्पनी न्यूज एण्ड नोट्स, खण्ड VIII, संख्या 15-16, 1 और 16 अगस्त, 1970" से किया गया पुनर्मुद्रण है, 31 मार्च 1969 को विद्यमान, विदेशी कम्पनियों की भारतीय सहायक कम्पनियों का व्यौरा दिया है। इन प्रकाशनों की प्रतियां संसद के पुस्तकालय में उपलब्ध हैं। इसके बाद की अवधि की ऐसी ही जानकारी अभी तक प्रकाशित नहीं की गयी है।

†[THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN) : (a) The information asked for is not available in a readily compiled form.

(b) The Department of Company Affairs in Appendix-B of their publication "Branches and subsidiaries of Foreign Companies Operating in India", which is a reprint from the "Journal of Company News and Notes, Volume VIII, Nos. 15-16, 1st and 16th August, 1970", have given particulars of Indian subsidiaries of foreign companies as on the 31st March, 1969. Copies of these publications are available in the Library of the Parliament. Similar information for the subsequent period has not so far been published.]

AID TO JAMMU AND KASHMIR

127. SHRI MAHAVIR TYAGI : Will the Minister of FINANCE be pleased to state the total amount of assistance given by the Central Government to the State of Jammu and Kashmir for plan project during the last three years ?

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN) : Presumably, the reference is to Central assistance that is given for State Plan schemes. The amounts provided to the Government of Jammu and Kashmir as Central assistance are as follows :—

		(Rs. in crores)
1969-70	..	22.66
1970-71	..	25.61
1971-72	..	28.46
	TOTAL ..	76.73